

Under Secretary of the Ministry had represented for calculation of the amount of gratuity admissible to him under the proviso to rule 50(5) of the CCS (Pension) Rules, 1972. His request has been acceded to and the admissible amount of gratuity will be disbursed to him shortly.

**Implementation of the decisions taken at the State Labour Ministers' Conference**

505. SHRI IBRAHIM KALANIYA: SHRI GURUDEV GUPTA:  
SHRI NAND KISHORE  
BHATT: SHRI SAWAISINGH  
SISODIA:  
SHRI N. P. CHENGALRAYA  
NAIDU: SHRI K. L. N.  
PRASAD: SHRI INDRADEEP  
SINHA: SHRI S. KUMARAN: SHRI  
YOGENDRA SHARMA:

Will the Minister of LABOUR be pleased to state:

(a) whether the decisions taken at the Conference of the State Labour Ministers held on 19-20th July, 1980 have been implemented;

(b) whether the decisions are to be intimated to the various organisations of the employees and employers; if not, what are the reasons therefor;

(c) what are the names and designations of persons who attended the said conference; and

(d) whether the trade unions and organisations of employees and employers are to be consulted about the implementation of the decisions taken at the Conference?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) Necessary follow-up action has been initiated on the recommendations of the Conference.

(b) Such recommendations which require consultation with the employers' and workers' organisations

will be referred to them or will be discussed at the national tripartite.

(c) A list giving the names and designation of the persons who attended the Conference is enclosed. [See Appendix CXV, Annexure No. 42].

(d) As in part (b).

**Discussion with Foreign Minister of Pakistan**

506. SHRI K. L. N. PRASAD: SHRI N. P. CHENGALRAYA NAIDU:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that during the recent meeting with the Pakistan Foreign Minister in New Delhi, no concrete agreement could be reached as the Kashmiri question was raised by Pakistan Foreign Minister;

(b) whether Pakistan has been requested to implement the Simla Agreement in its true spirit in order to resolve the difference between the two countries; and

(c) whether the matter relating to the manufacture of bomb by Pakistan was discussed at the meeting and if so, what are the details in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO):

(a) and (b) During his visit to India, the Pakistan Foreign Minister Mr. Agha Shahi had referred to the Kashmir question. India's consistent view is that the Simla Agreement provides for the resolution of problems between the two countries through bilateral negotiations. This view was reiterated to the Pakistani Foreign Minister.

Talks during the visit helped the two sides to know each other's perceptions on bilateral and international relations. No concrete agreement in particular was envisaged.

(c) No, Sir. However, at his press conference, the Pakistan Foreign